

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Petition No.: 118/TT/2026

Date: 21.5.2026

To

Shri Zafrul Hasan,
General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-1: 765 kV Spare (1-ph) Reactor unit at 765 kV Chilakaluripeta Sub-station and Asset-2: Scheme to bypass NGR to use Switchable Line Reactor as Bus Reactor at 765 kV Chilakaluripeta Sub-station in the Southern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.6.2026:-

2019-24 period

- a) Provide the details of LD recovery during 2019-24 period in case of Asset-2.
- b) Provide Cash IDC statement in excel format for Asset-1 and Asset-2.

- c) Provide the revised liability statement excluding the LD recovery for the Asset-1 and Asset-2 in the format below both in PDF and Excel format:

Asset	Party Name	Original Liability	LD recovered	Net Liability	Discharge in 2023-24

- d) Provide Form 9C in Excel format for 2019-24 for Asset-1 and Asset-2.

2024-29 period

- e) Provide the Liability flow statement for all the assets for 2024-29 period in excel format for Asset-1 and Asset-2
- f) Provide Form 9C in Excel format for 2024-29 for Asset-1 and Asset-2.
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

S/d
(Kamal Kishor)
Deputy Chief (Legal)